

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

TA No. 62/4970/2020

This the 18th day of November, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. MOHD. JAMSHED, MEMBER (A)**

1. Dr. Pandit Tafiq Johan, S/o Ab. Gani Pandit. R/o Uthoora Pulwamma.
2. Dr. Mir G.R Wali, S/o Wali Mohd. Mir R/o Achagoza Pulwamma.

.....Applicant

(Advocate: Mr. M.Y Bhat)

Versus

1. State of Jammu and Kashmir through Commissioner Cum Secretary to Government, Health and Medical Education Department, Civil Secretariat Srinagar/Jammu.
2. Director, Health Services Kashmir, Srinagar.
3. Principal, Government Medical College, Srinagar.

.....Respondents

(Advocate: Mr. Amit Gupta, Ld. AAG)

ORDER

[ORAL]

DELIVERED BY HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)



1. Learned counsel for the applicant submits that he may be allowed to withdraw the T.A.
2. In view of the submission made by learned counsel for the applicant, he is permitted to withdraw the present T.A.
3. Accordingly, the instant T.A stands dismissed as withdrawn. No costs.

(MOHD. JAMSHED)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Manish/-